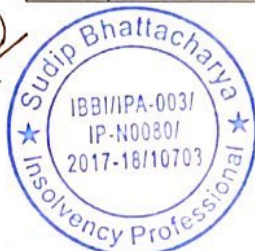


Form G
Invitation for Expression of Interest
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1	NAME OF CORPORATE DEBTOR	Reliance Naval and Engineering Limited
2	DATE OF INCORPORATION OF CORPORATE DEBTOR	17 th October, 1997
3	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies – Ahmedabad
4	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	L35110GJ1997PLC033193
5	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Regd. Office: Pipavav Shipyard Limited, Pipavav Port, Post Ucchaya, Rajula – 365560, Gujarat Corporate office: Reliance Centre, 2nd Floor, South Wing, Santa Cruz (East), Mumbai – 400055, Maharashtra
6	INSOLVENCY COMMENCEMENT DATE OF THE CORPORATE DEBTOR	15 th January, 2020
7	DATE OF INVITATION OF EXPRESSION OF INTEREST	28 th May 2020 (original), 29 th June 2020 (1 st amendment) 18 th July 2020 (2 nd amendment) 6 th August 2020 (3 rd amendment) 24 th February 2021 (4 th amendment)
8	ELIGIBILITY FOR RESOLUTION APPLICANTS UNDER SECTION 25(2)(H) OF THE CODE IS AVAILABLE AT	The Eligibility Criteria is mentioned in detail in Expression of Interest (EOI) document available on the website of the corporate debtor at https://www.rnaval.co.in/ or can be sought by sending an email to ResolutionSudip@gmail.com and/or IP RelianceNaval@duffandphelps.com
9	NORMS OF ELIGIBILITY APPLICABLE UNDER SECTION 29A ARE AVAILABLE AT	Available at the website of IBBI (https://ibbi.gov.in/legal-framework/) and on the website of the Reliance Naval & Engineering Limited
10	LAST DATE FOR RECEIPT OF EXPRESSION OF INTEREST	27 th June 2020 (Original), 27 th July 2020 (1 st amendment) 6 th August 2020 (2 nd amendment) 21 st August 2020 (3 rd amendment) 28 th February 2021 (4 th amendment)
11	DATE OF ISSUE OF PROVISIONAL LIST OF PROSPECTIVE RESOLUTION APPLICANTS	2 nd July 2020 (Original), 1 st August 2020 (1 st amendment) 11 th August 2020 (2 nd amendment) 26 th August 2020 (3 rd amendment) 1 st March 2021 (4 th amendment)
12	LAST DATE FOR SUBMISSION OF OBJECTIONS TO PROVISIONAL LIST	7 th July 2020 (Original), 6 th August 2020 (1 st amendment) 16 th August 2020 (2 nd amendment) 31 st August 2020 (3 rd amendment) 6 th March 2021 (4 th amendment)
13	DATE OF ISSUE OF FINAL LIST OF PROSPECTIVE RESOLUTION APPLICANTS	17 th July 2020 (Original), 16 th August 2020 (1 st amendment) 26 th August 2020 (2 nd amendment) 10 th September 2020 (3 rd amendment) 10 th March 2021 (4 th amendment)
14	DATE OF ISSUE OF INFORMATION MEMORANDUM, EVALUATION MATRIX AND REQUEST FOR RESOLUTION PLANS TO PROSPECTIVE RESOLUTION APPLICANTS	7 th July 2020 (Original), 6 th August 2020 (1 st amendment) 16 th August 2020 (2 nd amendment) 31 st August 2020 (3 rd amendment) 1 st March 2021 (4 th amendment)



15	MANNER OF OBTAINING REQUEST FOR RESOLUTION PLAN, EVALUATION MATRIX, INFORMATION MEMORANDUM AND FURTHER INFORMATION	Will be shared in electronic form with eligible prospective Resolution Applicant. Process to be followed shall be also available on the website of the corporate debtor
16	LAST DATE FOR SUBMISSION OF RESOLUTION PLANS	6 th August 2020 (Original), 5 th September 2020 (1 st amendment) 15 th September 2020 (2 nd amendment) 30 th September (3 rd amendment) 15 th March 2021 (4 th amendment)
17	MANNER OF SUBMITTING RESOLUTION PLANS TO RESOLUTION PROFESSIONAL	Resolution Plan shall be submitted in a sealed cover at the following address: Mr. Sudip Bhattacharya Resolution Professional, Duff & Phelps India Private Limited Floor 14, Raheja Tower, Block G Bandra Kurla Complex, Bandra (E) Mumbai - 400 051 The Resolution Plan may also be submitted electronically at the following e-mail ID: ResolutionSudip@gmail.com and/or IP.RelianceNaval@duffandphelps.com
18	ESTIMATED DATE FOR SUBMISSION OF RESOLUTION PLAN TO THE ADJUDICATING AUTHORITY FOR APPROVAL	5 th September 2020 (Original), 5 th October 2020 (1 st amendment) 15 th October 2020 (2 nd amendment) 30 th October 2020 (3 rd amendment) 18 th March 2021 (4 th amendment)
19	NAME AND REGISTRATION NUMBER OF THE RESOLUTION PROFESSIONAL	Mr. Sudip Bhattacharya IBBI/IPA-003/IP-N00080/2017-18/10703
20	NAME, ADDRESS AND E-EMAIL OF THE RESOLUTION PROFESSIONAL, AS REGISTERED WITH THE BOARD	Mr. Sudip Bhattacharya 903 Queensgate CHS, Hiranandani Estate, Off Ghodbander Road, Thane West, Mumbai - 400607 Email: ResolutionSudip@gmail.com
21	ADDRESS AND EMAIL TO BE USED FOR CORRESPONDENCE WITH THE RESOLUTION PROFESSIONAL	Mr. Sudip Bhattacharya – Resolution Professional Reliance Naval and Engineering Ltd C/o. Duff & Phelps India Pvt. Ltd. Floor 14, Raheja Tower, Block G Bandra Kurla Complex, Bandra (E) Mumbai - 400 051 Email id: IP.RelianceNaval@duffandphelps.com
22	FURTHER DETAILS ARE AVAILABLE AT OR WITH	Further information can be obtained from the Resolution Professional through the following e-mail ID: resolutionsudip@mail.com and/or IP.RelianceNaval@duffandphelps.com
23	DATE OF PUBLICATION OF FORM G	28 th May 2020 (Original), 29 th June 2020 (1 st amendment) 18 th July 2020 (2 nd amendment) 6 th August 2020 (3 rd amendment) 24 th February 2021 (4 th amendment)

Sudip Bhattacharya
IBBI/IPA-003/IP-N00080/2017-18/10703
 903 Queensgate CHS, Hiranandani Estate,
 Off Ghodbander Road,
 Thane West, Mumbai – 400607
 24th February 2021
 Mumbai

Notes-

- 1) The RP / CoC shall have the discretion to change the criteria of the EOI at any point of time.

